SEBI, on August 08, 2014 had passed an adjudication order on a show cause notice issued to RIL i. approval of CCI vide its letter dated January 21, 2019; and

2. Recommendations of the Committee of Independent Directors of the Target Company:

(2) An additional 10% of number of Equity Shares (as per above paragraph (1)) that have been listed and traded on the opening trading day at the Higher Price

3. The SEBI Act, 1992 and the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SAST Regulations"), as amended from time to time, shall be applicable to the Open Offer.

4.4 As per the press release dated December 3, 2018 issued by SEBI, with effect from April 1, 2019, the details of the registered office of the Smart Platform Providers Limited ("SPTL") (which is the new registrar for the Open Offer) and the SEBI Order CIR/FP/35/2018 dated November 24, 2018 have been clarified and read as follows:

4.4.1 The SEBI Order CIR/FP/35/2018 dated November 24, 2018 has been clarified and read as follows:

5.2 As per the Order of the Tribunal, the transaction has been completed and the RIL shall be entitled to acquire the India Cements Limited shares held by the Noticees.

6.2 SEBI has passed an order under section 18 of the SEBI Act 2000, on February 18, 2008 directing the demolition of the Open Offer and the enforcement of the order of the Tribunal.我が国政府は、この法に基づいて、経済的な障壁を排除するための取組みを実施しています。